

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURAL RESEARCH & EDUCATION

LOK SABHA
UNSTARRED QUESTION NO. 2789
TO BE ANSWERED ON 13/03/2018

DIRECT RECRUITMENT OF TECHNICAL OFFICERS IN ICAR

2789. SHRI LALLU SINGH:
SHRI SANJAY DHOTRE:

Will the Minister of AGRICULTURE AND FARMERS WELFARE
कृषि और किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government is aware of the fact that the ICAR Governing Body had taken a decision to implement the Alagusundaram Committee recommendations with regard to removal of anomalies of 5th CPC recommendations pertaining to the direct recruited Technical Officers in Group 'A' (category-II) service in ICAR and if so, the details thereof;
- (b) whether it is a fact that consequent upon the ICAR Governing Body's decision on the above subject, it had recommended the case to the Government for according necessary approval;
- (c) if so, the details of the action taken by the Government in this regard; and
- (d) the details of the reasons for the delay in implementing the decision, so far?

A N S W E R

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE
कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री
(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) The Governing Body (GB) of the Indian Council of Agricultural Research (ICAR) in its 237th Meeting held on 29.6.2016 approved the recommendations of Dr. K. Alagusundram Committee regarding removal of anomalies of 5th CPC recommendations pertaining to Technical Services of ICAR. The GB observed inter-alia that the recommendations of the VII Pay Commission as approved by Government of India may be looked into. If the grievances of the Technical staff are not redressed with the acceptance of the recommendations of the VII Pay Commission, then a comprehensive proposal may be sent afresh to the Ministry of Finance, GOI for approval. It is informed that there is no hierarchy of Group 'A' in category-II.
- (b) Yes, Madam.
- (c) The proposal was sent to the Ministry of Finance, Govt. of India for concurrence vide ID Note dated 04.11.2016 after concurrence of Internal Finance Division (IFD). In response, the Ministry of Finance had asked for further information, which has been collected and compiled.
- (d) There is no delay.
